an>

Title: Introduction of the National Investigation Agency (Amendment) Bill, 2019 (Bill Introduced).

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): On behalf of Shri Amit Shah, I beg to move for leave to introduce a Bill further to amend the National Investigation Agency Act, 2008.

माननीय अध्यक्ष: प्रस्ताव प्रस्तुत हुआ:

> "कि राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति प्रदान की जाए । "

SHRI P.K. KUNHALIKUTTY (MALAPPURAM): Sir, I oppose the introduction of this Bill on the same principle as I said earlier. When you widen the powers of these investigation agencies, there should be a limit to that. There should be some kind of checkes and balances on them. Nobody is against the national security. There is no doubt about that. We all should be united on that issue. But there should be some checke and balances or guarantee. When you widen their powers or give them powers to investigate even outside India, there should be a guarantee that these powers would not be misused. They can be given. There is no objection on that. That is the fundamental principle which is applying here also.

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Sir, again there are three procedural concerns which are very serious. First, they are introducing a Bill which removes the mandate to constitute Special Courts and are designating existing Sessions Courts to double up as Special Courts.

You can imagine that our system is so clogged already; there is such a backlog. The Law Minister is constantly explaining to this House as to how many cases are backlogged in this country. Now you are only adding more cases to our clogged system. What is the point of this amendment? The Bill is actually not based on any logical approach. We need Special Fast Track Courts to hear terror cases; that is fine. But the Bill does not propose that.

Secondly, the Special Court Judges to hear terror cases are normally, specially selected by the Chief Justice of a High Court after a request is made by the NIA. But the Bill basically removes this procedure.

Thirdly, it is a completely piecemeal legislation because it ignores the fundamental problem in the NIA that NIA Prosecutors have talked about, which is its lack of independence, especially in the area of prosecution. The Former Special Prosecutor, you would remember, said that she had been pressured to go soft on those accused of committing the bomb blast in Malegaon. So, the Government has also not filed an appeal on the acquittals in the Samjhauta blast cases. The Bill does not do anything to insulate the NIA from political interference. I think, if the Minister would be kind enough to take the Bill back, improve the Bill, address these glaring gaps in the Bill, and bring it back, it would be better.

श्री जी. किशन रेड्डी: माननीय अध्यक्ष जी, मैं धन्यवाद देना चाहता हूं कि माननीय सदस्य एनआईए को और मजबूत करना चाहते हैं । हम भी वही चाहते हैं, देश भी वही चाहता है और जनता भी यही चाहती है । हमारी सरकार एनआईए एक्ट को मजबूत करना चाहती है, आपके आदेश पर इस पर जब भी चर्चा होगी, मैं इस चर्चा का पूरा जवाब दूंगा । आपने दो-तीन विषय उठाए हैं- Appointment of Judges of Special Court will be done by Chief Justice of High Court concerned as is being done now. …(*Interruptions*) प्रॉसेस सिम्पलीफाई किया है । अगर एनआईए के जज ने रिजाइन किया है या दूसरी जगह ट्रांसफर हो गया है और दूसरे जज को आने में बहुत समय लग रहा है तो एनआईए स्पेशल कोर्ट का मतलब ही सही नहीं होगा क्योंकि जो दोषी हैं, टैररिस्ट हैं, उनको जल्दी से जल्दी पनिशमेंट मिलनी चाहिए, उनको कठघरे के पीछे खड़ा करना चाहिए । इसमें यह हो रहा है कि अगर जज की ट्रांसफर हो जाती है, नए जज जाते हैं, नोटिफिकेशन देना पड़ता है, नोटिफिकेशन के बाद एपाइंटमेंट होती है । इसमें दो-तीन महीने का समय चला जाता है, इसे रोकने के लिए चेंजिस किए हैं । इसमें दूसरा कुछ भी नहीं है । मैं आपसे अनुरोध करता हूं, इसमें प्रॉसेस सिम्पलीफाई किया है । जज तो जज ही होता है, जज की एपाइंटमेंट हाई कोर्ट के द्वारा ही होती है । सरकार एपाइंटमेंट नहीं करती है, हाई कोर्ट ही एपाइंटमेंट करती है ।

Secondly, amendment of Section 3 (2) will enable NIA to investigate terror offences abroad against Indian citizens and property. This does not adversely impact the democratic federal structure of the country. इसमें लिखा है, किसी डैमोक्रेटिक फैडरर को कोई प्रॉब्लम नहीं है । दुनिया में जहां भी हमारी प्रापर्टी है, एम्बेसियां हैं, एनआरएस की रक्षा करने के लिए सरकार तैयार है, सिर्फ भारत में नहीं, दुनिया में जहां भी भारत के वासी हैं, अगर उनके ऊपर टैररिस्ट अटैक होगा, हम जाएंगे, इन्वेस्टिगेशन करेंगे । हम एनआईए को शक्तिशाली बनाना चाहते हैं, इसलिए आप इसका समर्थन कीजिए ।

माननीय अध्यक्ष: प्रश्न यह है:

"के राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति प्रदान की जाए ।"

-

प्रस्ताव स्वीकृत हुआ ।

SHRI G. KISHAN REDDY: I introduce the Bill.